Government of India Ministry of Consumer Affairs, Food and Public Distribution Department of Consumer Affairs

LOK SABHA UNSTARRED QUESTION NO. 521 TO BE ANSWERED ON 01.12.2021

CONSUMER COURT

521. SHRI VINAYAK RAUT:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) the number of consumer courts in Maharashtra and the number of cases which have been disposed of by them during the last five years;
- (b) the number of cases which have been filed for violation of consumers' interests;
- (c) the number of persons who were penalised for violating the norms during the last five years, yearwise; and
- (d) the reasons for the low rate of disposal of such cases?

ANSWER

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण राज्य मंत्री (श्री अश्विनी कुमार चौबे)

THE MINISTER OF STATE CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI ASHWINI KUMAR CHOUBEY)

(a) to (d): Sir, 40 District Commissions and 1 State Commission are operational in the State of Maharashtra at present. Total 2,65,859 cases were filed for violation of consumer interests during last five years in the state of Maharashtra. Out of which 2,04,755 cases have been disposed of during the last five years. The rate of disposal of these cases is approximately 77 percent.
